NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAL**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/187/ (IB)/2017

NAME OF THE PETITIONER(S)

: VENTUREAST PROACTIVE FUND LLC

NAME OF THE RESPONDENT(S)

: LATTICE BRIDGE INFOTECH PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. SKI VARSHINZ 2. July C

Counsel for Repondents St.

ORDER

Counsels for both the parties are present. The compromise dated 23.08.2012 provides that in case the amount agreed to be paid to the Petitioner is not paid, then the Petitioner will be at liberty to revive the petition. The prayer made by the Applicant in CA/176/2017 is not opposed by the Counsel for the Respondent. Therefore. CP/32/2010 stands revived. The Petitioner has also filed one Application for amendment of the petition to which he made preliminary arguments. Counsel for the Respondent is given final opportunity to file counter in the Application for amendment of the petition. Thereafter, rejoinder will be filed by the Counsel for the Applicant. TCP/187/IB/2017 stands clubbed with CP/32/2010. Matter is posted for arguments. Put up on 15.01.2018 at 10.30 A.M.

> -sel-**MEMBER (JUDICIAL)**

ghk